

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. APOORV SINGH

Civil Appeal No(s). 1289-1290/2025

SMT. RAKESH BALA ANEJA . & ORS.

Appellant(s)

VERSUS

SMT. SUSHIL BAJAJ (DEAD)

Respondent(s)

WITH

C.A. No. 1328/2025 (III-A)

Date : 11-05-2026 These appeals were called on for hearing today.

For Appellant(s) :

Ms. Shriya Maini, AOR
Mr. Rajive Maini, Adv.

For Respondent(s) :

Mr. Sunil Kumar Sharma, AOR
Mr. Hitesh Singh, Adv.
Ms. Tanvi Munjal, Adv.
Mr. Fakhruddin, Adv.
Ms. Arpita, Adv.

Mr. Rituparn Uniyal, AOR
Mr. Rajesh Kumar Lawania, Adv.

Mr. Raghav Sabharwal, AOR
Mr. Divyaraj Singh, Adv.

Mr. Vikas Mehta, AOR
Mr. Vaishak Omanakuttan, Adv.

Mr. Angad Baxi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No. 1289-1290/2025

Counter affidavit has already been filed by respondent

Nos.1.1, 1.5 and 1.6.

contd..

Respondent No.1.2 has filed counter affidavit but after the opportunity to file the same was already declined. Hence, Registry to make a specific mention of this fact in the office report while placing the matter before Hon'ble Court.

Opportunity of respondent No.1.3 to file counter affidavit has already been declined.

Respondent No.1.4 resides in USA. Vakalatnama has been filed by the said respondent on 08.05.2026, but no counter affidavit has been filed yet. Hence, counter affidavit, if any, be filed within 30 days from the date of filing vakalatnama.

Thereafter, Registry to process the matter for listing before the Hon'ble Court, as per rules.

C.A. No. 1328/2025

Opportunity of respondent No.1.1 to file counter affidavit has already been declined.

Vakalatnama has been filed by respondent No.1.2 on 06.04.2026 but no counter affidavit has been filed yet. Hence, last opportunity is granted to file counter affidavit within two weeks. If counter affidavit is filed as above, let the same be taken on record, else further opportunity to file the same would stand declined.

Ld. counsel for respondent No.1.3 has not filed counter affidavit, despite the time granted on the last date

contd..

of hearing. Hence, last opportunity is granted to the said respondent to file counter affidavit within two weeks. If counter affidavit is filed as above, let the same be taken on record, else further opportunity to file the same would stand declined.

Counter affidavit, if any, be filed by respondent No.1.4 within 30 days from the date of filing vakalatnama i.e. 08.05.2026.

Counter affidavit has already been filed by respondent No.1.5.

As per office report, certificate of service from the concerned High Court with regard to respondent No.1.6 is awaited. However, Ld. counsel, appearing on behalf of Mr.Rituparn Uniyal, Advocate-on-record has submitted that vakalatnama and counter affidavit have already been filed on behalf of respondent No.1.6. Registry to verify and update the records.

Certificate of service from the concerned High Court with regard to respondent Nos.2 to 4 is still awaited.

List again on 20.7.2026.

Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.

rd

APOORV SINGH
Registrar